

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 05.03.2013

OA No. 202/2013

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for the applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 202/2013

DATE OF ORDER: 05.03.2013

CORAM

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Gopal Singh Jadon S/o Shri Narsang Singh Jadon, by caste Rajput, aged about 55 years, R/o 47, New Akashwani Colony, Kota, presently as dismissed Sub Inspector, Central Bureau Narcotics.

...Applicant
Mr. P.N. Jatti, counsel for applicant.

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Narcotics, Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. Commissioner Narcotics, India-19, Mal Muraj, Gwalior-6, Gwalior-MP.
3. Chief Commissioner, Central Excise, Custom and Service Tax, Bhopal, MP.

...Respondents

ORDER (ORAL)

Learned counsel appearing for the applicant, without arguing the matter on its merit, submitted that the applicant has invoked the jurisdiction by way of filing Revision Petition on 29.12.2012 (Annexure A/10) before the Revising Authority (the Chief Commissioner, Central Excise, Custom and Service Tax, Bhopal) against the Order-in-Appeal dated 28th September, 2012 passed by the Narcotics Commissioner, Government of India, Ministry of Finance, Central Bureau of Narcotics, Gwalior (M.P.), and he further submitted that the same is pending consideration before the Revising Authority. He prayed that the Revising Authority may be directed to consider and decide the revision petition of

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the applicant dated 29.12.2012 (Annexure A/10) in accordance with the provision of law expeditiously.

2. Having considered the request made on behalf of the applicant, the Revising Authority i.e. the Chief Commissioner, Central Excise, Custom and Service Tax, Bhopal (Respondent No. 3) is directed to consider and decide the revision petition dated 29.12.2012 (Annexure A/10), filed by the applicant against the Order-in-Appeal dated 28th September, 2012 (supra), strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

3. If any prejudicial order against the interest of the applicant is passed by the Revising Authority, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

4. With these observations and directions, the Original Application stands disposed of with no order as to costs.


(ANIL KUMAR)
MEMBER (A)

kumawat


(JUSTICE K.S. RATHORE)
MEMBER (J)